[24 JULY 1986]

150

PUBLIC GRIEVANCES AND PEN-SION; AND MINISTER OF STAIL THE MINISTRY OF IN HOME AFFAIRS (SHRI P. CHIDAMBA-RAM): (a) and (b) According to available information there has been a decrease in the overall violent activities of the naxalite groups during the current year as compared to the previous year except in Bihar where an increase in their activities has been noticed.

(c) The State Governments have been taking various measures including deployment of additional police forces in the affected areas, more effective co-operation and coordination between police forces and other agencies etc. to control such activities.

12 NOON

Re. Clarifications in respect of recent Chinese intrusion into Indian territory

MR. CHAIRMAN: I wish to inform the Members that I had already Members to defer requested the asking clarifications in respect of the Chinese intrusion into India, The Team has only returned recently. As soon as they make the report, I will ask the Government to come forward either with the Statement or allow a discussion as it may be decided between us.

RE. STARRED QUESTION NO. 105

SHRI DIPEN GHOSH (West Bengal): Sir, I will seek your indulgence and also through you the Prine Minister who is present here. Sir, I do not want to raise any supplementary in connection with Question No. 105. And I am satisfied with the reply given by the hon. Home But. at the same time, it Minister. is true that if one goes by the advice of the hon, Home Minister, one should not read news-papers too much or one should not try to read between the lines in the newspapers. I do not know what he has suggested or he has advised. But...

MR CHAIRMAN: You can speak only a point of order...

SHRI DIPEN GHOSH: 1 only want to say one thing. I seek your indulgence. Actually the Centre has been involved and is being involved with this type of news. So, I would tke to have a statement made by the Prime Minister. On many occasions they make suo moto statements. This is a very serious matter. And it indicates a separatist movement gaining ground there. So, let there be a suo moto statement from the Prime Minister.

MR. CHAIRMAN: Yes, the request will be noted. Now, the Papers t_0 be Laid on the Table.

PAPERS LAID ON THE TABLE

- I. The Coast Guard (Law Officers) Recruitment rules, 1986
- II. The Coast Guard (General) Rules 1986.

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RE-SEARCH AND DEVELOPMENT (SHRI ARUN SINGH): Sir, I beg to lay on the Table, under sub-section (3) of section 123 of the Coast Guard Act, 1978. a copy each (in English and Hindi) of the following Notifications of the Ministry of Defence:-

(i) S.R.O. No. 214, dated. the 23rd April, 1986, publishing the Coast Guard (Law Officers) Recruitment Rules. 1986.

(ii) S.R.O. No. 4-E. dated the 2nd May, 1986, publishing the Coast Guard (General) Rules 1986, (Place in Library, See No. LT-2771/86 for (i) and (ii)]

Notifications of the Ministry of Personnel. Public Grievances and Pensions (Department of Personnel and Training)

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL, PUB-LIC GRIEVANCES AND PENSIONS (SHRI BIREN SINGH ENGTI): Sir, I beg t₀ lay on the Table—

I. A copy each (in English and Hindi) of the following Notifica-

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[Shri Biren Singh Engti] tions of the Ministry of Personnel, Grievances and Pensions Public (Department of Personnel and Training), under sub-section (2) of section 3 of the All India Services Act. 1951:--

(i) G.S.R. No. 378, dated the 31st May, 1986, publishing the Indian Administrative Service (Pay) 5th Amendment Rules. 1986.

(ii) G.S.R. No. 380, dated the 31st May, 1986 publishing the Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1986.

(iii) G.S.R. No. 408, dated the 7th June, 1986, publishing the Indian Police Service (Pay) Second Amendment Rules, 1986.

(iv) G.S.R. No. 409, dated the 7th June, 1986. publishing the Indian Service (Pay) Police Amendment Rules, 1986.

(v) G.S.R. No. 411, dated the 7th June, 1986, publishing the All India Service (Leave) Amendment Rules, 1986.

(vi) G.S.R. No. 412, dated the 7th June, 1986, publishing the Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulacions, 1986.

(vii) G.S.R. No. 480, dated the 28th June, 1986, publishing the Police Service (Pay) Indian Third Amendment Rules, 1986.

(viii) G.S.R. No. 496, dated the 5th July, 1986, publishing the All India Services (Study Leave) Amendment Regulations, 1986. (Place in Library, See No. LT-2776 86 for (i) to (viii)).

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel anð Training) under sub-section (1)of section 37 of the Administrative Tribunals Act, 1985:-

(i) G.S.R. No. 935(E), dated. the 4th July, 1986, publishing the Orissa Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman and Members) Rules, 1986.

(ii) G.S.R. No. 936(E), dated the 4th July, 1986, publishing the Orissa Administrative Tribunal (Procedure) Rules, 1986.

[Place in Library. See No. LT-2775/88 for (i) and (ii)].

MESSAGE FROM THE LOK SABHA

The Lokyal Bill, 1985

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha signed by the Secretary-General of the Lok Sabha:

301 "I am directed to inform that Lok Sabha, at its sitting held on the 23rd July 1986, has adopted the following motion further extending the time for presentation of the Report of the Joint Committee of the Houses on the Lokpal Bill, 1985:-

MOTION

'That this House do further extend upto the last day of the last week of the Winter Session, 1986, the time for presentation of the Report of the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith?"

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

The situation arising out of the continued strike by textile mill workers in Delhi since May 28, 1986

MR. CHAIRMAN: Now, we take up Calling Attention.

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